

Title: Disenfranchisement of more than 2.7 lakh voters in the state of Assam.

SHRIANWAR HUSSAIN (DHUBRI): Sir, I would like to draw the attention of the hon. Home Minister in respect of the fate of 2.68 lakh voters of Assam who are debarred from exercising their franchise since 1991. Sir, this is a very serious matter in course of the intensive revision of voters list. In 1991, the voter list was prepared and along with the general voters, the names of 2.68 lakh voters were marked as "D" and they were debarred from exercising their right of franchise. This is a serious matter. Due to public demand, the Government has taken some steps. During these 15 years, out of 2.68 lakh cases, only 40,000 cases have been disposed of and all of them were declared as eligible voters. If this pace continues, it will take another 125 years to get it completed. So, I urge upon the Government to expedite the matter and give the right of franchise to genuine voters.

MR. SPEAKER: Mr. Kharabela Swain, there was a discussion in the House today during the Question Hour about the MPLAD Scheme. If you want to speak in spite of that, you may please proceed.